

SHRI S. M. BANERJEE (Kanpur) : The Minister of External Affairs should make a statement in the House on his visit to the Soviet Union. He has made a statement outside. We are very happy he had a talk with the Press. But let him make a statement here also.

SHRI JYOTIRMOY BOSU : If you had permitted me, you would have been happy to here what I have to say,

MR. SPEAKER : If I relax the rule, I will have to allow others also. He can write to me. I will convey it to him.

12-52 hrs.

ELECTION TO COMMITTEE

CENTRAL ADVISORY COMMITTEE FOR
NATIONAL CADET CORPS

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : I beg to move :

“That in pursuance of sub-section (1) of section 12 of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year commencing from the 33rd June 1972, subject to the other provisions of the said Act and the Rules made thereunder”,
MR. SPEAKER : The question is ;

“That in pursuance of sub-section (1) of section 12 of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year commencing from the 23rd June 1972, subject to the other provisions of the said Act and the Rules made thereunder”

The motion was adopted

SHRI S. M. BANERJEE (Kanpur) : They will have both the seats.

श्री अटल बिहारी वाजपेयी (खालियर) :
एक इधर मिलनी चाहिए ।

MR. SPEAKER : If you give me full powers of nomination instead of election, I will nominate both from your side.

SHRI ATAL BIHARI VAJPAYEE :
Only one.

MR. SPEAKER : I am in a mood to give both to you.

MATTER UNDER RULE 377

REPORTED STATEMENT OF GOVERNMENT
COUNSEL BEFORE TAKRU COMMISSION
REGARDING 65TH REPORT OF
COMMITTEE ON PUBLIC UNDERTAKINGS

SHRI INDRAJIT GUPTA (Alipore) : I am thankful to you for giving me permission to raise a matter which is, in my opinion, of extreme importance, because it affects the privileges of Parliament. Since it pertains to one of the Committees of Parliament, that is to say, the Committee on Public Undertakings, I wish to bring this to the notice of the House and crave your indulgence to briefly explain what is the importance of this matter.

I had asked for permission to raise it under rule 22. You have kindly allowed me to raise it under rule 377. Nevertheless I do hold that it is a matter of privilege and I hope the House will consider it a matter to be remitted to the Committee of Privileges.

The matter refers to a report appearing in the press on the 2nd of April. It has appeared in *the Patriot* as well as in *the Hindustan Standard* of Calcutta. The two reports are identical. A slightly more appreciated report has appeared in some of the other leading dailies of the capital.

The matter referred to is the proceedings which are going on at present before the Takru Commission which, as you know, is known as the Pipeline Enquiry Commission, in which the Indian Oil Company and two of its foreign contractors are involved. This relevant report of 2nd April states as follows : I quote :—“The Petroleum Mini-